

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 123
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India	Applicant/petitioner
Vs.		
M/s. Advance Sufactanta India Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SHRI PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Vipin Jai, Adv.
For the Respondent(s): Mr. Pallav Saxena, Advocate

ORDER

Pleadings are complete.

One last opportunity is granted to the parties to settle the matter. No further opportunity shall be granted on that ground.

List for arguments on 06.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)